

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 431 of 2019

Md. Sajjad Khan @ Arif Khan Petitioner

Versus

1.The State of Jharkhand

2.Mosarat Bano

... .. Opposite Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Aishwarya Prakash, Advocate

For the Opposite Party No. 1 : Mr. Lily Sahay, A.P.P.

For the Opposite Party No. 2 : Mr. Pratiush Lala, Advocate

11/25.06.2020 Learned counsel for the petitioner submits that he shall deposit an amount of Rs. 50,000/- in terms of agreement at JHALSA by August 2020. It appears from the terms and conditions that he was required to pay an amount of Rs. 50,000/- till 10.04.2020.

However, taking a lenient view considering the present conditions, the petitioner is directed to deposit an amount of Rs. 20,000/- by 04.07.2020. In fact, learned counsel for the petitioner has also agreed to pay the said amount within stipulated period.

As such, let this case be listed on 08.07.2020 under the heading 'For Orders' by which time, learned counsel for the petitioner shall bring on record the same either by filing supplementary affidavit or by sending the deposit slip of the amount of Rs. 20,000/- through mail to this Court.

List this case accordingly.

The interim order dated 15.03.2019 shall continue till the next date of listing.

(Rongon Mukhopadhyay, J)